

Dated: 02.06.2008.

**HON'BLE MR SHANKAR PRASAD, MEMBER (A).**  
**HON'BLE MR M. KANTHAIAH, MEMBER (J).**

App: Shri Praveen Kumar.

Resp: Shri N.K. Agrawal.

The learned counsel for the respondents stated at bar that the main relief sought for in the OA was to permit to participate in the examination. The applicant is allowed to appear in the examination unconditionally and therefore OA no longer survive. The learned counsel for applicant stated that the grievance of the applicant has been redressed.

The OA is dismissed as infructuous vide order dictated separately.

  
**Member (J)**

  
**Member (A)**

/ak/

*Copy with order  
dated 2-6-2008  
performed  
18-6-2008*